Irregularities in the Education Departments

3049. SHRI ONKAR LAL BERWA :
SHRI N. R. LASKAR :
SHRI R. BARUA ;

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Union Government have prepared a scheme to end irregularities committed in the Education Departments ;

(b) If so, whether Government have in this regard directed that Ministers and officials should not head the various Selection Committees of the Education Ministry ;

(c) what are the Selection Committees which will come under this order ;

(d) whether his Ministry has reconstituted the various Committees ; and

(e) if so, how far it will help the ending of irregularities ?

THE MINISTRY OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) No, Sir. It is for the State Governments to see that irregularities are not committed in their Education Departments.

(b) Yes, Sir. A directive has been given that the Ministers and officials of the Ministry should not head selection Committees.

(c) the Selection Committeees constituted by the Ministry which deal with mainly the award of schololarships.

(d) These Selection Committees are constituted for specific selections and the directive is keep in view when doing so.

(e) It is hoped that it will have the desired effect.

स्वतंत्र राज्य क्षेत्र के लिये आन्दोलनों/मांगों पर प्रतिबन्ध

3050. श्री भारत सिंह चौहान
श्री नारायण स्वरूप शर्मा :
श्री बलराज मधोक :
श्री राम स्वरूप विद्यार्थी :
श्री ओम प्रकाश त्यागी :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश में अन्दर किसी भाग को पृथक करके एक स्वतंत्र राज्य बनाने की मांग अथवा आन्दोलन को गैर कानूनी तथा संज्ञेय अपराध घोषित किया गया है ; और

(ख) यदि हां, तो नागाओं तथा मिजो लोगों द्वारा विद्रोह और काश्मीर में जनमत संग्रह मोर्चों के आन्दोलन को सरकार द्वारा अब तक गैर कानूनी घोषित न किये जाने के क्या कारण हैं ?

गृह-कार्य मन्त्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) जैसा कि गैर-कानूनी गतिविधियां (निवारण) अधिनियम की धारा 2 (एफ) में परिभाषित है, गैर-कानूनी गतिविधियों में भाग लेना उक्त अधिनियम के अन्तर्गत एक प्रज्ञेय अपराध है ।

(ख) मिजो नेशनल फ्रंट को उक्त अधिनियम की धारा 3 के अंतर्गत पहले ही एक अवैध संस्था घोषित किया गया है । नागालैंड तथा काश्मीर में घटनाओं पर बराबर नजर रखी जाती है तथा कानून के अन्तर्गत जैसी कार्यवाही आवश्यक होगी, यथासमय की जाएगी ।

Foreign Hand behind Communal Riots

3051. SHRI M. L. SONDHI : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 4518 on the 13th December, 1968 regarding foreing hand behind communai riots in India and state :

(a) whether facts have since been ascertained from the State Government ; and

(b). If so, the steps Government are taking to ensure public security ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (a) and (b). According to information available from the State Governments raising of